

ITEM NO.31

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 845/2025

ANAMIKA RANA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 04-09-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Akash Vashishtha, Adv.  
Mr. Shubham Upadhyay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We have seen an unprecedented disaster on account of heavy rains and floods in the States of Uttarakhand, Himachal Pradesh, Punjab and the Union Territory of Jammu & Kashmir.
2. From media reports, it has also been noticed that during the floods, a large number of wooden logs were seen flowing alongwith the water.
3. *Prima facie*, it appears that there has been illegal felling of trees taking place in the uphill region.
4. In that view of the matter, issue notice, returnable

within two weeks.

5. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Central Agency to the respondent Nos. 1 to 4 and through Standing Counsel to the respondent Nos. 5 to 9.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR